

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : INDORE**

**Civil Contempt Petition No.201/00035/2017**

*(in OA 201/00173/2017)*

Indore, this Tuesday, the 13<sup>th</sup> day of March, 2018

**HON'BLE SHRI UDAY KUMAR VARMA, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Amit Shukla  
Aged 33 years  
S/o Shantilal Shukla  
Stenographer Gr.II  
RRCAT  
Residing at 507,  
Govind Colony  
Near Shiv Shakti Laundry  
Indore (M.P.) 452015

**-Petitioner**

**(By Advocate – Shri Umesh Manshore proxy counsel  
for Shri K.P.S. Suresh)**

**V e r s u s**

1. Dr. P.A. Naik,  
Director  
Raja Ramanna Centre for  
Advanced Technology  
PO: RRCAT  
Indore (M.P.) 452013

2. Shri Oommen, T. Alex CAO  
Department of Atomic energy  
Raja Ramanna Centre for  
Advanced Technology  
PO RRCAT  
Indore (M.P.) 452013

**- Respondents**

**(By Advocate –Shri Kshitij Vyas)**

**O R D E R (Oral)****By Uday Kumar Varma, AM:-**

The respondents have submitted an order dated November 30, 2017 (Annexure R/2) passed by Chief Administrative Officer which has considered the representation of the petitioner and the same has been disposed of.

**2.** In view of the same, we are of the considered opinion that the direction of the Tribunal to consider the representation of the petitioner and to pass an order on the same, has been complied with by the respondents. If however, petitioner is aggrieved by this order he has the liberty to challenge the same on merit before the appropriate legal forum.

**3.** In view of the above, nothing survives in this contempt petition. Contempt is closed. Notices are discharged.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Uday Kumar Varma)**  
**Administrative Member**

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